

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB/646/ND/2022

Restoration Application/78/2024

IN THE MATTER OF:

M/s. Harshit finvest Pvt. Ltd. And Ors.

...PETITIONER

Vs.

M/s. Metalrod Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the Applicant

:Adv. Varsha Banerjee

For the Respondent/Corporate Debtor

**:Adv. Raghav Dikshit & Adv.
Prakhar Mithal**

ORDER

Restoration App./78/2024

Heard the Ld. Counsel on behalf of the Applicant. Ld. Counsel on behalf of the Non-Applicant is present on the basis of advance notice and accepts notice for filing reply to this application. Reply be filed within a period of two weeks. List the matter on **23.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)